

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-317**  
CP-138/241-242/ND/2019

**IN THE MATTER OF:**

Manhar Sabharwal

**Vs**

Sabharwal Food Industries Pvt Ltd

....Applicant

....Respondent

**SECTION**

U/s 241-242

Order delivered on 03.02.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

For the Respondent

:

: Adv. Sourabh Gupta, Adv. Ravi, Adv. Puneet, Adv. Mudit, Adv. Tarun, Adv. Manit

**ORDER**

None present on behalf of the petitioner. Ld. Counsel for all respondents has put in appearance and submitted that he has received the copy of the rejoinder filed by the petitioner. However, the same is not on record. Registry is directed to trace out the same and place it on record before the next date of hearing. List the case on **25.02.2020**.

sdl-

(K.K. VOHRA)  
MEMBER (T)

(Chirag)

sdl-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)